

39.

24.2.99

learned Govt. Advocate wants a short adjournment. This is a 1992 matter where the petitioner has already retired. In view of this posted to 23.3.99 for peremptory hearing. No further time.

V. J. M.
Vice-Chairman
24.2.99

Member (1)

order NO. 40 Dated 23.03.99.

There is no time for the day.
Adjourned to 13.04.99 for hearing.

V. J. M.
Vice-Chairman
23.3.99

Member (1)

Order No. 41, dated 13.4.99,

As per the orders passed in OA No. 582/99 on 13.4.99 this OA is dismissed for default.

V. J. M.
Vice-Chairman
13.4.99

Member (2/3/4)